

**Central Administrative Tribunal
Principal Bench**

**CP No.53/2018 in
OA No.2547/2017**

New Delhi, this the 12th day of March, 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Shri Sunder Pal,
S/o Late Sh Sri Chand,
Aged 30 years,
R/o Vill. Masouta,
Post Office-Chitti,
District-Bullandshahar (U.P.).

...Applicant

(By Advocate : Shri M.S. Reen)

Versus

1. Shri Sandeep Kumar,
Chairman-cum-MD,
Delhi Transport Corporation,
DTC Hdqrs, I.P. Estate,
New Delhi-110002.
2. Shri Pawan Kumar Singhal,
Deputy Manager (Personal),
DTC, DTC Hqrs, I.P. Estate,
New Delhi-110 002.

...Respondents

(By Advocate : Shri Ayushya Kumar)

ORDER (ORAL)

Justice Permod Kohli:

Compliance affidavit has been filed accompanied with copy of the speaking order dated 30.01.2018. The only direction issued by this Tribunal vide Order dated 31.07.2017 passed in OA No.2547/2017 being to pass a speaking order, the same having been done nothing survives in this Petition.

Shri M.S. Reen, learned counsel for the applicant seeks liberty to challenge the order now passed by the respondents. Suffice it to say that he has right to challenge the order in accordance with law, if aggrieved.

(K.N. Shrivastava)
Member(A)

(Justice Permod Kohli)
Chairman

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